

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
IB-381(ND)/2021

IN THE MATTER OF:

PHL Fininvest Private Limited Petitioner/Applicant
Vs.
Mrs. Monica Jajoo Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the PG : Mr. Vikas Dutta, Mr. Siddharth Silwal, Ms. Shivani
Sharma, Advs.

ORDER

In compliance with the order dated 20.03.2024 passed in IA-4736/2022, the Applicant has filed an affidavit on 11.04.2024 proposing the name of the new Resolution Professional and also has filed AFA, Registration Certificate and Consent.

We may observe that IA-4736/2022 was filed seeking to take on record the report submitted under Section 99 of the Code by the erstwhile Resolution Professional whose appointment has been set aside by order dated 21.04.2023 passed in Company Appeal No. 1344/2022 & 1345/2022 by Hon'ble NCLAT.

Therefore, IA-4736/2022 **dismissed** as infructuous.

However, since the Applicant has proposed the name of Mr. Ashok Kumar Gupta to be appointed as a new Resolution Professional, we direct that Mr. Ashok Kumar Gupta, having IBBI Registration No. IBBI/IPA-003/IP-N00010/2016-2017/10072 be appointed as a new Resolution Professional and submit the report in terms of Section 99 of the Code.

List the matter **on 07.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay